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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

DATE OF DECISION: 21.07.1993

Shri Mam Chand Aggarwal CCP 380/92 in Applicant OA 1991/89 -Versus C.S.1.R. Respondents CCP-381/92 in Shri Ashwani Kumar Mishra Applicant OA 1989/89 Versus Respondents C.S.I.R. CCP 382/92 in Shri Om Prakash and others Applicants Versus OA 1990/89 C.S.I.R. Respondents Shri Shiv Prakash Tyagi CEP 383/92 in Applicant Versus MP 3687/92 in Respondents OA 1941/89 C.B.R.1., C.S.R.I Applicant Shri Sanjay Kumar CCP 384/92 in Versus OA 1993/89 Respondents C.S.1.k.

For the applicants: Shri B.S. Charya, Counsel For the respondents: Shri A.K. Sikri, Counsel

CORAM:

The Hon. Mr. Justice V.S. MALIMATH, Chairman The Hon. Mr. S.R. ADIGE, Member(A)

JUDGEMENT (Oral) (delivered by Justice V.S. MALIMATH, Chairman)

The petitioners in this OA have sought for enforcement of the judgement rendered by the Tribunai in OA 1941/89 and connected cases, delivered on 21.11.1991.

Out of the petitioners, Shri Harish Kumar and Shri Ashok Kumar having declined the offer of appointment, have no grievance to make. So, we confine our attention to the complaint of the other petitioners. It is necessary to extract the directions, which the respondents were required to comply with, which are given in para-17 of the judgement and read as follows:-

计的 计连续编码 医 In the light of the foregoing discussion, "17. disposed of with the following the applications are orders and directions:-

of inviting practice that the hold (i) We from eligible per sons quotations/tenders rates as quote lower who appointing staff of various categories for assisting those supporting in the execution of various projects undertaken by the CBRI on an almost continuous basis is neither fair nor just and is violative of Articles 14 and 16 Constitution.

The respondents are directed to prepare a (ii) scheme on rational basis for the absorption of all persons (including the applicants), who are working or have worked on casual or contractual basis with the. more than 240 days in a year with a view to CBRI for employees regular respective posts held by them. For reckoning 240 days, the breaks in between, should be ignored. The scheme shall be prepared within a period period of of six months from the date of communication of order.

the the scheme, Contradicts and highlight in (iii) While - preparing the account into duly take shall respondents qualifications and experience of the applicants and those similarly situated. The respondents give them relaxation in age to the extent respondents should service already put in by them in casual or period of contractual basis. They should also relax qualifications and experience, if necessary, treating forming a separate block for the purpose of them as regularisation.

(iv) Until the scheme is so prepared, and question of absorption is settled absorption is settled, the applicants should be accommodated/adjusted in any of the ongoing projects undertaken by the respondents. They sl 1 also be paid with immediate effect the minimum salary payable to a regular employee in a comparable post on monthly basis.

វេលវិស្ត្រីអ from restrained The respondents are engaging persons with lesser length of service or overlooking the preferential claims of fresh recruits the applicants and those similarly situated, for doing similar type of work, till they are regularised in accordance with the scheme. The interim orders already passed are accordingly made absolute. don la beriota

relation one of the only grievance which can legitimately be examined

delign the contempt of court proceeding, is as to whether,

aforesaid directions have been violated by the respondents.

If we examine the directions given it becomes clear that

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gane of the follogoing follows Tribunal ordered a scheme to be prepared to help the employees are two outsidents to well-like to who had secured employment on contractual basis. By aforesaid directions the Tribunal has tried to grant certain benefits to those who have worked or are working on casual or contractual basis for more than 240 days in a year. ma enace in the mappea age directions are aimed at ensuring that they are absorbed sair go capterant () regular employees in the respective posts. Though this is the Server to the server of the se object of allowing the application, it is necessary to bear in a manage was not limited to Callet Kirlinger and regions to a petitioners before the Tribunal. A positive direction and the continue of the secretary been given nto prepare a scheme on rational basis so as accommodate all persons including the applicants who And the tred of the second of the second worked or are working for more than 240 days in a year, with a Best Committee Committee Committee view to secure their absorption as regular employees. The 241 - 1938 respondents in complying with these directions for preparing a And Made Sand scheme were required to bear in mind not only the claims of Broduct BinstEllington Comp. 337 (0) 1000 the petitioners, in the application but of others who This exercise obviously took some time and which resulted in delay in compliance. An application for extension of time for compliance of the judgement was filed bar the theory on an everyone wide MP 3687/92. Having regard to the fact that earnest effort was made and the scheme has ultimately been prepared, we are inclined to allow the application and grant extension,

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as prayed for.

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The respondents have prepared the scheme, a copy of All the feet setugated and grant of the which has been placed before us. It is obvious that 1000 A 100 A 100 A 100 A 100 A second direction in the judgement is complied with. A Duniament ac executablishes and appear has been prepared for absorption of all those who are eligible . Ton jude , of us all. in different categories of posts. The third direction is establication of age to the extent conservice already rendered as casual or contractual workers. There is

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complaint in this behalf as a suitable provision has been made in the scheme. Hence the third direction is also complied with. The fourth direction is that until a scheme is prepared and absorption takes place the applicants should be accommodated or adjusted in any of the ongoing projects and paid the minimum salary payable to a regular employee in a comparable post on monthly basis. This has also been done. All the petitioners before us are continued and are being paid the minimum salary payable to them in respect of the post held The last direction is to restrain the respondents from engaging persons with lesser length of service or to make and fresh recruitments over-looking the preferential claims of the able papplicants. There is no complaint in this behalf also. We A the directions in the judgement have been duly complied with.

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asissume 50 case ShriaB.S. Charya, learned counsel for the petitioners maintained that what has been done to which we have adverted already in the previous paragraph does not amount to full and faithful compliance of the judgement of the Tribunal. shall, therefore, deal with these contentions.

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walled 6. The we West find a that most of the contentions urged by B.S. Charya do not bear on the question of non-implementation of the directions of the Tribunal. The grievance which Thighlighted and which we will presently examine is about not properly giving effect to the scheme prepared. We must say at the outset that what we are to examine in the Contempt The latter Court proceedings is non-implementation of the directions The Tribunal. We are not concerned with the question as whether in the matter of implementation or giving effect to the scheme, any errors have been committed. We should make it

Tribunal ordered a scheme to be prepared to help the employees and for Rose drive to synogenty a who had secured employment on contractual basis. aforesaid directions the Tribunal has tried to grant certain benefits to those who have worked or are working on casual or contractual basis for more than 240 days in a year. ാമ കാവ് പാരാഗം പ്രവാദ്യമും വരും directions are aimed at ensuring that they are absorbed car go commission to a company regular employees in the respective posts. Though this is the The Table Arthur and Asset The object of allowing the application, it is necessary to bear in a promote comindythe benefit to of the directions was not limited to in the the contract of the part house to a very petitioners, before the Tribunal. A positive direction has and a second factor is a commencer been given to prepare a scheme on rational basis so as 一种的人性数1000元件的1000元件 accommodate all persons including the applicants who worked or are working for more than 240 days in a year, with a Barbar Committee agreement to be want view to secure their absorption as regular employees. Andrew Property scheme were required to bear in mind not only the claims of We work to be a second and the second of the 3d to the petitioners, in the application but of others who are THE REAL PROPERTY OF THE SERVE Similarly situated. This exercise obviously took some automas of their search, comes and which resulted in delay in compliance. An application for extension of time for compliance of the judgement was filed wide MP 3687/92. Having regard to the fact that earnest effort was made and the scheme has ultimately been prepared, we are inclined to allow the application and grant extention,

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as prayed for.

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To addition to any other particles of the second section of the The respondents have prepared the scheme, a copy of which has been placed before us. It is obvious that ,但并是人们的思想是一个孩子也一直有意识的 second direction in the judgement is complied with. A ជាទាល់ស្មាធនាក្រុម អាជ្ញា ស្ថានស្មាធិសាសនាក្រុម ស្រែក្រុម ស្រាជ្ញា ស្រែក្រុម ប្រ has been prepared for absorption of all those who are eligible Traction to a security in different categories of posts. The third direction is give relaxation of age to the extent correct already

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Shri B.S. Charya, learned counsel for the petitioners maintained that what has been done to which we have adverted already in the previous paragraph does not amount to full and faithful compliance of the judgement of the Tribunal. We what shall, therefore, deal with these contentions.

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B.S. Charya do not bear on the question of non-implementation of the directions of the Tribunal. The grievance which is highlighted and which we will presently examine is about not properly giving effect to the scheme prepared. We must say at the outset that what we are to examine in the Contempt of the Tribunal. We are not concerned with the question as to whether in the matter of implementation or giving effect to the scheme, any errors have been committed. We should make it

clear that if the action taken by the respondents is not faithful compliance with the scheme prepared or any factual error has crepted in, it is open to the petitioners to bring them to the notice of the authorities concerned and if they are not rectified, they will be at liberty to work out their rights in accordance with law. We would like to make this position clear before examining the several contentions of Shri B.S. Charya.

7. It was maintained that there is no justification including in the list prepared in accordance with the scher persons who have not actually worked with the respond left the service long back and person persons who have have accepted other appointments etc. The direction No/ the judgement of the Tribunal, as already discussed, man the respondents to prepare a scheme for absorption persons including the applicants, who have worked or working on casual or contractual basis, for more than Whether or not, a person is now working, his nau to be included in the list, if he satisfies the condition having worked for more than 240 days on a casual contractual basis in a year. Hence, even those who had the service long back but have completed 240 days of were required to be included in the distiprepared accordance with the scheme. Therefore, petitioners cannot make any grievance about it. Another complaint is about names being arranged of all those persons who are qualified for inclusion in the list, taking the date of engagement into account. We do not find any direction in the judgement of the Tribunal requiring the respondents not to take the date engagement as a criteria for assigning ranking in the list.

Besides, the criteria cannot be regarded as irrational or unreasonable. We therefore, do not see any reason to accept the contention.

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We shall deal with the other contention about the list The learned counsel for the respondents Shri being final. A.K. Sikri submitted during the course of the arguments that the list produced may be recorded as a final one. This is not the correct understanding of the position. Having regard the nature of the problem, the respondents are required tackle in the matter of preparation of list of persons, are now working and who have worked earlier. While doing so, there is always a possibility of error being committed. and when, the errors are brought to the notice the administration about the wrong inclusion of the names of dital 1. persons, it is the duty of the administration to remove their names. There may also arise situations where according to the scheme persons eligible at one point of time may cease to eligible at a subsequent point of time. Also that those are in employment in any Governmental or semi-Governmental organisastion; as in para-2 of the scheme, would not benefitted by the scheme. Such a contingency may arise any time after the scheme is prepared and published. therefore, not possible to proceed on the basis that the list is final and not amenable for modification or that everyone included in the list must get regularised in service. Mide E et 11 Teut

9. Another contention was about the clause-e of para-5 of the scheme, which reads as follows:

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"Casual/Contractual workers who do not appear in test and/or interview in spite of age relaxation or who are not successful in two chances in a period OF THE MODERATE OF THE casual/contractual will be removed from six months. engagement with one month's notice or payment in lieu thereof."

alderion, and agricio a back to a 937 10. It was contended that this clause is conflict with the directions of the Tribunal. Before या विद्यार्थ भूत्र examine this contention, we would like to record. clarification furnished by Shri A.K. Sikri about this clause. He made it clear that the test or interview contemplated this para, is not for the purpose of of making selection accord regularisation, only to the most deserving among those included in the list. It was clarified that the interview is conly for the purpose of ascertaining that the candidate has the minimum eligibility for the post. the question for consideration is whether the prescription of such a condition in the scheme is some thing which is in violation acheme persons. of the judgement of this Tribunal. Para-2 of the direction in the judgement requires the respondents to prepare a scheme on a rational basis for absorption of all persons including the applicants who have worked or are working or bull (Tammi) contractual basis for more than 240 days in The year. expression of trational basis is of significance. For the therefore, purpose of absorption, the respondents are required to prepare a rational scheme. It does not mean that it is a scheme byhuloni. absorption of everyone who has put in 240 days of service in a year. The respondents, were therefore, entitled to prepare a

scheme prescribing therein,

be regarded as reasonable and justifiable having regard to the

object of according absorption. As the scheme is for

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purpose of absorption, it is obvious that the absorption must be of persons who possess the minimum eligibility and suitability for the post. The respondents, were, therefore, entitled to prescribe a condition in the scheme that they would absorb only such of them who have the basic minimum eligibility and suitability for the post. This is precisely what has been prescribed in para-2(e), in the light of the explanation by Shri A.K. Sikri given during the course of arguments. We, do not, therefore, find any infirmity in this condition either.

The most important contention of Shri Charya, learned the counsel for the petitioners is in regard to the inclusion of some persons in the list in different categories, some of whom e say obviously have been placed in the appropriate categories above the petitioners. Shri Sikri, counsel for the respondents rightly and fairly submitted at the outset that respondents made an earnest effort to ascertain the relevant facts for the purpose of preparing the list. If there are any inaccuracies or mistakes or omissions, he submitted, it is open to any of the petitioners to bring them to the notice of the authorities, whereupon, the same would be scrutinised and if there is any error the same would be suitably rectified. This, in our opinion, should take care of the grievance of the expetitioners in this behalf. As already stated the contempt of secourt proceeding is to ensure that the directions of the g judgement have been complied with, namely, the scheme has been implemented, in accordance with the directions.

Another complaint of the petitioner is about the payment of bonus and other benefits. Our attention was drawn by the respondents to direction No.4 which states that until

the scheme is so prepared and the question of absorption is settled, the applicants should be accommodated/adjusted in any of the ongoing projects undertaken by the respondents. They shall also be paid with immediate effect the minimum salary shall also be paid with immediate effect the minimum salary payable to a regular employee in a comparable post on monthly basis.

13. The minimum salary payable to regular employee is paid to the petitioners on monthly basis is not disputed. As the direction in this case is to pay emoluments until regularisation takes place, the petitioner cannot have any grievance at this stage before the regularisation in service on the ground that they have not been paid other emoluments normally been paid to regular employees. As the minimum the salary of the post concerned is being paid, the direction No.4 cannot be regarded as having been violated. As and when the absorption takes place, it is obvious that the person employed in service would receive monetary benefits a regular employee of Government same manner, in which, service would be entitled to receive in respect of the said where we is a successful the company opening. post

attention was drawn to the list of helpers which contains 25 names where the scale of pay for Group-1 is given So far as Shri Mam Chand Aggarwal as Rs.750-940. concerned, his name is included in SI.No.18. It was pointed in fact he has been taken as Lower Divison Clerk. out that This is prima facie opposed to the list prepared in accordance learned counsel for the respondents with the scheme. The stated that the name of Shri Mam Chand Aggarwal has rightly been included in the list of Helpers and his case for regular considered on the basis of this ranking can be absorption editablingedital

therein, for the post of Helper. He submitted that as the post of Lower Division Clerk became vacant and an adhoc appointment was required to be made, as Shri Mam Chand Aggarwal possesses the qualification for the said post, he has been given such adhoc appointment as a Lower Division Clerk. It only means that this is an adhoc arrangement and that so far as regularisation of services of Shri Mam Chand Aggarwal is concerned, the same would be made only in accordance with the ranking as per the list prepared. We make it clear that if a representation is given, the authorities shall take a decision thereon. If the petitioner is still aggrieved, he is entitled to work out his rights in accordance with law.

15. So far as Shri Rakesh Chand, Helper at Sl.No.11 of the list is concerned, he has also a case for inclusion in the list of Skilled Carpenter. He is entitled to make a representation in this behalf and the respondents shall take a decision for his inclusion in the appropriate list. If the petitioner is aggrieved with the decision of the respondents, he shall work out his rights in accordance with law.

16. For the reasons stated above, these proceedings are dropped and the C.C.Ps.; dismissed.

(S.R. ADIGE)

MEMBER(A)

21.07.1993

(V.S. MALIMATH)

CHAIRMAN

21.07.1993

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